

(PART-HEARD)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO.1912 OF 2004

M/S. TATA IRON & STEEL CO. LTD.

Petitioner(s)

VERSUS

STATE OF JHARKHAND & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T.and permission to file rejoinder affidavit and

permission to place addl. documents on record and with prayer for interim relief and office report))

WITH S.L.P.(C) NO. 15419 of 2004

(With appl.(s) for and with prayer for interim relief and office report)

Date: 10/03/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE S.B. SINHA

For Appellant(s)

Mr. Gaurav Banerjee, Sr.Adv.

Mr. Saurav Agrawal, Adv.

Mr. M.K. Dua,Adv.

For petitioner

Mr. Punit Dutt Tyagi, Adv.

In SLP 15419/04

Mr. S.B. Dixit, Adv.

For Respondent(s)

Mr. Sunil Gupta, Sr.Adv.

St. of Jharkhand

Mr. Gopal Prasad,Adv.

Mr. Prantap Kalra, Adv.

Mr. Vivek Vishnoi, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. Gaurav Banerjee, learned senior counsel, appearing for the appellant commenced

his arguments at 12.10 P.M. and concluded at 1.00 p.m. Then, Mr. Puneet Dutt Tyagi, counsel

appearing for the petitioner in SLP(C)No.15419/2004 argued for ten minutes. Thereafter, Mr. Sunil

Gupta, learned senior counsel appearing for the State started his arguments and concluded till the

Court rose for the day.

Hearing concluded.

Judgment reserved.

(Sheetal Dhingra)
wan)

(Vijay Dhanwan)

Court Master

Court Master

ITEM 101(PH) C.A.1912/04 CT NO.9 DATED 10/03/2005

BOOKS REFERRED:

1. 2004(7)SCC 244
2. 1977(2)SCC 368
3. 1992(3)SCC 78
4. 2003(5)SCC 333
5. 1999(2)SCC 607
6. 1995(6) SCC 152
7. 1989(SUPP.)2 SCC 523
8. 2004(7)SCC 243
9. 1999 (1)SCC 31
- 10.2003(5)SCC 333 Paras 7&11
- 11.1999(7)SCC 288
- 12.1977(4)SCC 598

13.1995(6)SCC 152

14.2005(1)SCC 657(663)

15.1996(1)SCC 108 paras 10 to 14

16.1994 (Supp.)3 SCC 606 Para 16